CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Dated: This the 31st day of October 2011

Contempt Petition No. 84 of 2010

Original Application No. 63 of 1996

Hon'ble Mr. Sanjeev Kaushik, Member (J) Hon'ble Mr. Shashi Prakash, Member (A)

- A.K. Gupta, S/o Late Raj Kishore Gupta, R/o Village Deoghat Post – Bhatni, Distt: Deoria.
- 2. Harendra, S/o Sarju Ram Hiramani, R/o Village & Post Deoria Bhudhu Khan, Distt: Deoria.
- 3. Sachidananad Misra, S/o Ram Beer Misra, R/o Village Dhakpura Post Ishrauli, Distt: Deoria.
- 4. Ram Pravesh Misra, S/o Surya Narain Misra, R/o Village Reoli Post Reoli, Distt: Deoria.
- 5. Markandey Singh, S/o Ram Surat Singh, R/o Village Bhabhnauli P.O. Israuli Distt: Deoria.
- 6. Ram Bhajan, S/o Saudagar Yadav, R/o Village Ballia (Dakaskhin) P.O. Bhaglpur Distt: Deoria.
- 7. Gorakh, S/o late Danni, R/o Village Deoghat, P.O. Bhatni, Distt: Deoria.

. . . Applicants

By Adv : Sri S. Ram

VERSUS

- Shri U.C. Dwadus Shreni, General Manager, North Eastern Railway, Headquarter Office, Gorakhpur.
- 2. Shri D.N. Jha, Divisional Railway Manager, North Eastern Railway, Varanasi.

... Respondents

By Adv: Shri K.P. Singh & Sri P.N. Rai

ORDER By Hon'ble Mr. Sanjeev Kaushik, Member-J

We have heard Shri S. Ram, learned counsel for the applicant and Sri K.P. Singh, learned counsel for the respondents.

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- Sri K.P. Singh, learned counsel for the respondents has filed an affidavit alongwith copy of the order of Hon'ble High Court dated 24.08.2011 passed in Writ Petition No. 48101 of 2011 which is directed against the order of this Tribunal dated when you have been grants 19.07.2011 passed in CCP No. 84 of 2010/ He further makes submission at bar that the order dated 24.08.2011 has been extended from time to time.
- In view of the above submission we feel that this Contempt petition be dismissed at this stage with liberty to the applicant to make an application for revival of the same after dismissal of the above Writ Petition which is pending before Hon'ble High Court A loading. We ordered accordingly. Affidavit filed by the respondents' counsel is taken on record.

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